

GOVERNMENT OF INDIA
MINISTRY OF INFORMATION & BROADCASTING
RAJYA SABHA
UNSTARRED QUESTION NO. 2314
TO BE ANSWERED ON 19.12.2025

REGULATION OF CONTENT ON OTT PLATFORMS

2314 SHRI A. D. SINGH:

Will the Minister of INFORMATION AND BROADCASTING be pleased to state;

- (a) whether Government proposes to bring OTT platforms under stricter content regulation;
- (b) the number of complaints received regarding objectionable content on such platforms; and
- (c) the measures taken to ensure compliance with the IT (Intermediary Guidelines and Digital Media Ethics Code) Rules, 2021?

ANSWER

MINISTER OF STATE FOR INFORMATION AND BROADCASTING; AND PARLIAMENTARY AFFAIRS

(DR. L. MURUGAN)

(a) to (c): Government has notified the Information Technology (Intermediary Guidelines and Digital Media, Ethics Code) Rules, 2021 on 25.02.2021 under IT Act, 2000.

Part-III of the rules provides for a Code of Ethics for digital news publishers and publishers of online curated content (OTT platforms). As per the Code of Ethics, OTT platforms are under obligation to not transmit any content which is prohibited by law for the time being in force.

The platforms are required to undertake age-based classification of content and restrict age-inappropriate content for children using adequate access control measures.

The rules further provide a three-tier grievance redressal mechanism as follows:

- Level I: Self-regulation by the publishers
- Level II: Self-regulation by the self-regulating bodies of the publishers
- Level III - Oversight mechanism by the Central Government

The Ministry share the grievances received, with concerned OTT platforms for resolution at Level-I of the grievance redressal mechanism.

Section 79(3)(b) of IT Act, 2000 provides for notification to the intermediaries for removing/disabling access to unlawful content.

The Government has disabled 43 OTT platforms for public access in India for displaying obscene content.
